

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4635
ANSWERED ON:18.12.2009
PENAL ACTION AGAINST OFFICERS AND STAFF OF PSBS
Ahir Shri Hansraj Gangaram

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has made any recommendations for penal action against some public sector banks;
- (b) if so, the salient features of the recommendations made by Central Vigilance Commission;
- (c) whether the Ministry of Finance have taken any action against these officers as per the recommendations of the Central Vigilance Commission; and
- (d) if so, the details of the penal action taken in this regard as per the recommendations of the Central Vigilance Commission?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d) : Central Vigilance Commission (CVC) tenders advice in respect of the bank officers upto the level of General Managers to the Chief Vigilance Officer (CVO) of the concerned Bank. As reported by CVC, during the period 1.1.2009 to 30.11.2009 the CVC has advised major/minor penalty proceedings against 680 officers / officials of the Public Sector Banks (PSBs) directly to the concerned banks. The banks being competent disciplinary authority in these cases take appropriate disciplinary action in these cases directly in consultation with the CVC. So far as Board level officers i.e. the CMD/EDs of the banks are concerned, during the period 1.1.2009 to 30.11.2009 on the advice of the CVC, Government's displeasure was communicated to ex-CMD, Syndicate Bank on 7.10.2009.